

## †HIGH COURT FOR DIRECT TAX CASES

287. SHRI K. SUNDARAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal under Government's consideration to set up a Central High Court for hearing cases relating to direct taxes; and

(b) if so, what are the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI) : (a) and (b) There is no such proposal yet before the Government. The Law Minister is exploring the methods by which High Courts may be relieved of the arrears and the cases can be decided expeditiously.

12 NOON

REFERENCE TO REPORTING OF  
PROCEEDINGS OF THE HOUSE BY  
"THE TIMES OF INDIA"

MR. CHAIRMAN : Before I take up the calling attention notice, I would ask Mr. Bhupesh Gupta to explain to me so that I can understand his notice on the privilege question.

SHRI BHUPESH GUPTA (West Bengal) : Sir, I have given notice and I have to invite your kind attention to some headlines in the newspaper—"The Times of India"—of today. I will come to the privilege issue with regard to Mr. Subramaniam later. Before that there is another privilege issue and I would like to invite the attention of the Chairman to the report which has appeared in "The Times of India" of today, Delhi edition: "Sabotage by Reds in Durgapur Confirmed" And there is a second heading: "Uproar in Rajya Sabha." I am not concerned with other aspects of the report. But this is a very malicious headline because nothing was confirmed here. The Minister might have said something, that he had received some report. And others

too might have said something. But neither the Government nor anybody else was in a position to confirm the allegation of sabotage or some such thing. Therefore, I think the paper is guilty of deliberately misleading, with malicious intention, the readers against a Party in Parliament, against us here in particular. Therefore, I would request you to refer this matter to the Privileges Committee which can go into it and see whether this kind of headline is at all warranted or is permissible even, from what they have reported inside.

SHRI A. D. MANI (Madhya Pradesh) : Sir, I want to say something on this.

MR. CHAIRMAN : That is quite clear.

श्री राजनारायण (उत्तर प्रदेश) : एक प्रश्न मुझे ऐड करना है। जैसा कि श्री भूपेश गुप्ता ने कहा कि इसमें हमको कुछ अखबार के इन्टेन्शन का पता चलता है। उन्होंने जो हैडिंग दी है उसमें कम्युनिस्ट पार्टी के बारे में तो कह दिया है कि जो रपट है वह कन्फर्म हो गई है। मैं यह जानना चाहता हूँ कि आपको और मिनिस्टर साहब को खुद याद होगा कि जब हमने कांग्रेस पार्टी के सिलसिले में सवाल पूछा था तो दूसरे अखबारों ने दिया था। हमने सवाल किया था कि क्या सरकार को इस बात की जानकारी है कि श्रीमती इन्दिरा गांधी को प्रधान मंत्री पद से हटाने की कोशिश की जा रही है या टी० एन० सिंह को हटाने की कोशिश की जा रही है। कांग्रेस के अन्दर एक दूसरा ग्रुप है जो ऐसा काम कर रहा है? परपजली और इन्टेन्शनली इस अखबार ने यह खबर नहीं दी जब कि दूसरों में आई है। मेरा कहना यह है कि जब उन्होंने इस तरह की खबर दी है तो यह खबर भी देनी चाहिये थी। 'भेज पार्लियामेन्टरी प्रेक्टिस' में आप पायेंगे कि अखबारों के जो रिप्रेजेंटेटिव यहाँ पर आते हैं वे आपकी इजाजत से आते हैं और ऐसा नहीं है कि वे मनमानी रपट करें। अखबार के रिप्रेजेंटेटिव को हर सदस्य

†Transferred from the 3rd August, 1966.